

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.281 of 2019**

**IN THE MATTER OF:**

**M/s. B.M. Pipes Pvt. Ltd.**

**.....Appellant**

**Vs.**

**M/s. Eta Engineering Pvt. Ltd.**

**.....Respondent**

**Present :**

**For Appellant: Ms. Bhumika Kapoor, Advocate**

**For Respondents: Ms. Priyanka, Advocate**

**O R D E R**

**03.09.2019** - The application u/s 9 of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short) having been rejected, the Appellant preferred this appeal.

Learned Counsel for the Respondent submits that the Respondent is negotiating with the Appellant and there is a likelihood of settlement within two weeks.

On the request of learned counsel for the parties, we adjourn the matter.

....contd.

Post this case for 'orders' on **30<sup>th</sup> September, 2019.**

In the meantime, the parties may settle the matter and will file affidavit enclosing therewith a copy of the terms of settlement.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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